IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 8144 of 2021

Akash Kumar Mahto ... ... **Petitioner**
Versus
The State of Jharkhand ... ... **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. K. S. Nanda, Advocate
For the State : Mr. Subodh Kr. Dubey, A.P.P.

02/06.09.2021 Defects as pointed out by the office are ignored.

Heard Mr. K. S. Nanda, learned counsel for the petitioner and Mr. Subodh Kr. Dubey, learned A.P.P. for the State.

The petitioner is an accused in connection with S. T. Case No. 14 of 2021 arising out of Simdega P.S. Case No. 77 of 2020, corresponding to G. R. Case No. 443 of 2020.

The petitioner is alleged to have attempted to commit rape upon the informant and when she raised an alarm, he had fled away.

In the 164 CrPC statement of the victim, she has supported the occurrence.

However, considering the fact that the petitioner is in custody since 18.08.2020, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge, Simdega, in connection with S. T. Case No. 14 of 2021 arising out of Simdega P.S. Case No. 77 of 2020, corresponding to G. R. Case No. 443 of 2020.

(Rongon Mukhopadhyay, J.)

Umesh/-